

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No.8176 of 2021

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Naushad Alam @ Naushad Ansari

... Petitioner

-Versus-

The State of Jharkhand

... Opposite Party

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**CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
[Through Video Conferencing]

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For the Petitioner

: Mr. Rakesh Kumar, Advocate

For the State

: Mr. Prabhu Dayal Agrawal, Spl.P.P.

For the Informant

: Mr. Deepak Kumar, Advocate

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Order No.02

Dated 06<sup>th</sup> September, 2021

Heard the parties.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Sadar P.S. Case No.62 of 2020.

It has been alleged that the petitioner on the basis of a forged Power of Attorney had sold lands belonging to Maulana Abul Kalam Azad Co-operative Housing Society.

Although, the petitioner has got criminal antecedent but considering the fact that he is in custody since 23.12.2020, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Hazaribag in connection with Sadar P.S. Case No.62 of 2020.

**(Rongon Mukhopadhyay, J.)**